

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1031
TO BE ANSWERED ON 15.12.2022**

REGULATING ONLINE NEWS CHANNELS

1031. SHRI SANJEEV ARORA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

the steps Government is taking to ensure that mushrooming online news channels obtain permission from the Ministry, enabling them to adhere to all the rules and regulation of the Ministry?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR):

The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000. These Rules inter- alia provide for the following:-

- i. Code of Ethics to be followed by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms);**
- ii. A three-level Grievance Redressal Mechanism for looking into complaints relating to the violation of Code of Ethics by the such publishers; and**
- iii. Furnishing of information by the publishers to the Government and periodical disclosure of information in public domain regarding grievance redressal.**

Over 2800 digital news publishers have furnished information to the Government under the Rules.

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